

THE CANCELLATION OF GENERAL ELECTIONS IN  
PUNJAB ACT, 1991

No. 38 OF 1991

[17th September, 1991.]

An Act to cancel certain notifications calling for general elections in relation to the State of Punjab.

BE it enacted by Parliament in the Forty-second Year of the Republic of India as follows:—

1. This Act may be called the Cancellation of General Elections in Punjab Act, 1991.

Short  
title.

43 of 1951.

2. The Notification No. S. O. 268(E), dated the 19th April, 1991 issued by the President under sub-section (2) of section 14 of the Representation of the People Act, 1951 in so far as it related to the State of Punjab and the notification No. Elec-91-R: 4100, dated the 19th April, 1991 issued by the Governor of the State of Punjab under sub-section (2) of section 15 of the said Act shall, on the commencement of this Act, stand cancelled and upon such cancellation—

Cancellation of certain notifications in relation to Punjab.

(a) every deposit made under section 34 of the said Act in relation to general elections called by the said notifications shall be returned to the person making it or his legal representative; and

(b) all the proceedings with reference to the said elections shall be commenced anew in all respects as if for new elections under the said Act.